

and Shipping) and Works, Housing and Urban Development.

डा० राम मनोहर लोहिया (फर्रुखाबाद):  
मुरारका साहब ने इस रपट में किन किन विषयों पर रहस्य खोले हैं और इतनी देर क्यों रपट देने में लगी है ?

Mr. Speaker: That will be circulated to Members. I cannot ask him now to read that.

डा० राम मनोहर लोहिया : इतना मालूम हो जाना चाहिये ज्यादा नहीं तो कि किन किन विषयों पर इन्होंने रहस्य खोला है और किन किन मंत्रियों का रहस्य खोला है ?

12.35 hrs.

CORRECTION OF ANSWER TO S.Q.  
NO. 298 RE: SUPER BAZARS

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Co-operation (Shri Shyam Dhar Misra): Some inadvertent mistakes were made in compiling Annexure I, appended to the Statement laid on the Table of the House in response to Starred Question No. 298 scheduled for reply on the 15th November, 1966. The annexure listed 17 stores, whereas the total number should have been 19. While Serial No. 17, (Super Bazar, Hyderabad), should have been omitted, 3 more department stores namely, at Madurai, Coimbatore and Trivandrum which had come up should have been included. A revised statement showing the names of department stores opened by the 15th of November, 1966 is placed on the Table of the House.

The question, however, had not come up for oral answer.

Sd/- (S. D. MISRA)

STATEMENT

NO. OF DEPARTMENT STORES OPENED IN DELHI AND OTHER PLACES OF INDIA AND THEIR NAMES AS ON 15TH NOVEMBER, 1966.

Delhi

1. Super Bazar.
2. Apna Bazar.
3. Coops.

Bihar

4. Department Store, Dhanbad.

Kerala

5. Co-operative Department Store, Ernakulam.
6. Consumer Super Market, Kottayam.
7. Super Market, Trivandrum.

Madhya Pradesh

8. Sahkari Bazar, Bhopal.
9. Sahakari Bazar, Indore.

Madras

10. Kamdhenu, South Madras.
11. Department Store, Tiruchirappalli.
12. Co-operative Super Market, Madurai.
13. Co-operative Department Stores, Coimbatore.

Jammu & Kashmir

14. Department Store, Srinagar.

Punjab

15. Super Market, Ludhiana.
16. Co-operative Super Market, Jullundur.

Uttar Pradesh

17. Department Store, Dehradun.

West Bengal

18. Samavayika, Calcutta.

Mysore

19. Department Store, Bangalore.

Shri Hari Vishnu Kamath (Hoshangabad): Sir, in regard to item 8—we have got a copy of the statement from the Notice Office; according to your instructions, they are being sup-

(Shri Hari Vishnu Kamath).

plied to us—I am tired of raising this point again and again. Under Direction 16, this should have been done within 24 hours. I made a request last time perhaps—I have done it umpteen times—that in such cases, just as in other matters it has been accepted already, a statement giving reasons for delay should be given separately. Here, it is stated in the statement made today:

“Some inadvertent mistakes were made in compiling Annexure I . . .”

It is very easy to say that. The correction takes such a long time, more than a month, to correct some inadvertent mistakes. That should be explained. Who have made the mistakes? Who are responsible for this? Has any action been taken against those inefficient persons?

**Mr. Speaker:** This correction to the answer was given on the 15th November, 1966.

Is it more than a month?

**Shri Hari Vishnu Kamath:** I am sorry, Sir. It is a few days. Under the direction, the correction should be made within 24 hours. Why was there so much of delay in this?

**Shri Shyam Dhar Misra:** Obviously this is a mistake of the office. The Secretariat made a mistake . . .

**श्री मधु लिमये (मुंबेर) :** आपकी गलती है, सैक्रेटरी का मामला नहीं है।

**Shri Shyam Dhar Misra:** Inadvertently they had put it as 17 stores. It should have been 19. This was a starred question which was not reached; the question did not come up for oral answer. Still the detection was made and I have come with correction.

**श्री मधु लिमये :** मुझे इसपर इतराज है। सचिव का नाम ये क्यों लेते हैं? आप कई बार कह चुके हैं कि लोक सभा का वास्ता केवल मंत्रियों से है। जब हम लोग सचिव का या किसी अफसर का नाम लेते हैं तो आप हमें रोक देते हैं, लेकिन ये ले रहे हैं। अपनी जिम्मेदारी को ये मानें। सचिव पर न थोपें।

**अध्यक्ष महोदय :** जिम्मेदारी तो उगकी है और हाउस उनसे पूछ सकता है। लेकिन यह कहना कि सैक्रेट्रिएट में कोई मिसटेक हुई है, इसमें कोई गुनाह नहीं है।

**डा० राम मनोहर लोहिया (फर्रुखाबाद) :** जहां से ये सबक लेते हैं वहां इस सिद्धांत को मान लिया गया है। मंत्रों महोदय को माफ़ मांगनी चाहिये लो; सभा से कि उनके सचिवालय में यह गलत हुई है। यह अंग्रेजों के यहां हाउस आफ क.मंड में हमेशा हुआ करता है। खाल यह कह देने से काम नहीं चलेगा कि सचिवालय में गलत हो गई है। गलत हुई है तो इनको माफ़ी भी मांगनी चाहिये।

**अध्यक्ष महोदय :** उन्होंने कोरेक्ट कर लिया है। यह कोई ऐसी बात तो नहीं कि

**डा० राम मनोहर लोहिया :** सचिवालय के लिए मंत्र, जिम्मेदार है न।

**Shri Hari Vishnu Kamath:** On a point of clarification. Notwithstanding what he has stated, am I to believe that the Ministers—most of them—are not aware of the precise implications of the direction here? They may have read some rules, but they do not seem to have read the directions; I do not think that they have read the directions. Again and again I have to point out this matter and still they are incorrigible. I would like to request you in all earnestness to put your foot down firmly on these matters.

**Mr. Speaker:** There is a definite direction that the correction should be made within the next 24 hours. Probably the intention is that as soon as the answer is given, the Secretariat and the Minister might look into that to see whether that is the correct answer or something has slipped and correction, if any, should be made soon. At least so many days should not lapse between giving the answer and correcting the incorrect reply. Therefore, more care should be taken in future to see that it is done as early as possible and if there is some plausible reason for the delay, that should be explained to the House. (*Interruptions*).

**Shri Nath Pai (Rajapur):** You are so mild, Sir.

**Mr. Speaker:** That is my nature. I cannot help it. I am so made.

12.39 hrs.

PREVENTIVE DETENTION (CONTINUANCE) BILL—*contd.*

**Mr. Speaker:** The House will now proceed with further consideration of the following motion moved by Shri Y. B. Chavan on the 21st November, 1966, namely:—

"That the Bill to continue the Preventive Detention Act, 1950, for a further period, be taken into consideration."

Out of five hours, three hours have already been taken and two hours remain.

**Mr. Umanath:**

**Shri J. B. Kripalani (Amroha):** Before you take up the discussion on this, I have to say something.

I made a speech on this Bill a few days back and unfortunately you were not present. I placed an envelop on

the Table of the House, which envelop clearly shows that my letter has been tampered with. The letter was written to my wife; it was written by me; my name is given on the top; it was written from Hong Kong. I would like to know why my letter was tampered with. When Shri A. K. Gopalan had raised that point, I had rather in a way defended the Government and said that every Government does that and denies it. But I did not know that they would censor a letter written to the Chief Minister of a Province, who belongs to their own Party. I had also drawn the attention of the House to the fact that my telephones were being tapped. I did not know that my own telephone would be tapped when I am talking to the Chief Minister or UP, to my wife. I thought that I was liberal enough to allow my wife to be in the Congress, but I did not know that I could not talk to her without others listening to it.

**Shri Tyagi (Dehra Dun):** We have also been liberal enough to allow her to talk to her husband.

**Shri J. B. Kripalani:** But I did not know that the authorities and sometimes some people who have enmity with me or with her would bribe the telephone employees there and tap the telephone.

This is the double complaint that I have to make.

**Shri N. C. Chatterjee (Burdwan):** The Deputy-Speaker who was in the Chair at that time had said that he would place the matter before the Speaker and then action would be taken on that. Was it placed before you?

**Mr. Speaker:** Yes, I have asked the Home Minister to find out the facts and give me information as to what was happened and why it was so opened. As soon as I get the reply, I shall inform the hon. Member.